

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.250/19, P.S. Tilak Nagar
U/s 376/342/506 IPC & 6 POCSO Act

State Vs. Pappu Kamat

20.06.2020

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Vivek Sood, Ld. Senior Advocate with Ms. Saloni Jain,
Ld. Counsel for accused Pappu Kamat
Ms. Deepika Sachdeva, Ld. Counsel from DCW
IO absent
(all present through video conferencing)*

This is an application moved U/s 439 Cr.PC on behalf of accused/applicant Pappu Kamat for grant of bail.

Issue notice to the complainant / prosecutrix and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 376/342/506 IPC & 6 POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the prosecutrix be summoned through e-mode through SHO as per the prescribed procedure.

Be listed for hearing on the bail application on **02.07.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/20.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.411/19, P.S. Mundka
U/s 363/376 IPC & 6 POCSO Act

State Vs. Akshay Kumar

20.06.2020

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. S.P. Sharma, Ld. Counsel for accused
IO ASI Sudesh
(all present through video conferencing)*

This is an application moved on behalf of accused/applicant Akshay Kumar for early hearing of the bail application.

It is submitted by the Ld. Counsel that due to lockdown, the pending bail application of accused Akshay Kumar is adjourned time to time and accordingly the bail application is also postponed.

The present application stands disposed of with the preponement of the pending bail application as well as of the trial for 02.07.2020.

Let the judicial record be produced alongwith the bail application for **02.07.2020** by the Ahlmad.

The State through Ld. Addl. PP and the IO are already present. The IO is directed to produce the prosecutrix/complainant, in terms of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

The present application stands disposed of.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/20.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No.56439/16
New SC No. 141/17, Old SC No.39/13
FIR No. 276/12, P.S. Janakpuri
U/s 363/364A/482/120B IPC

State Vs. Meenu Kumar @ Monu & Ors.

(1) Meenu Kumar @ Monu (2) Veerpal (3) Babita
(4) Avdesh Kumar (PO) (5) Pawan @ Shekhar (PO) (5) Ravi (JCL)

20.06.2020

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Harsh Jaidka, Ld. Counsel for accused Meenu Kumar @
Monu
(both present through video conferencing)
IO absent*

This is an application dated 19.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Meenu Kumar @ Monu for grant of interim bail.

The bail application is moved in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail from the Jail Superintendent concerned be called.

Also issue notice to the IO/SHO to file the crime record of antecedents and previous involvement of accused.

Be listed for hearing on the bail application on the date fixed as the matter is already fixed for judgment, for **03.07.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/20.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.954/15, P.S. Janak Puri
U/s 328/342/363/376/506/34 IPC & 4 POCSO Act

State Vs. Rohit

20.06.2020

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Prosecutrix Ms. NK alongwith her father Sh. AS
Sh. Mahesh K. Patel, Ld. Counsel for accused Rohit
Ms. Deepika Sachdeva, Ld. Counsel from DCW
IO W/SI Reema
(all present through video conferencing)*

This is an application dated 05.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rohit for grant of interim bail on the ground of marriage of younger sister of applicant/accused Rohit, scheduled for 25.06.2020.

IO submits that she could not file the verification report regarding the factum of marriage of younger sister of the accused/applicant as well as the documents attached and about the composition of the family for hearing of the bail application.

IO is directed to positively file the verification report after verifying the factum of marriage of younger sister of the accused/applicant as well as the documents of marriage attached and about the composition of the family for hearing of the bail application.

Ld. Counsel for accused is directed to provide the copy of the application and the annexed documents to the IO through Whatsapp. The counsel has been duly apprised of the mobile number of the IO by the IO.

Be listed for hearing on the bail application on
23.06.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/20.06.2020

UID No. 56683/2016
New SC No. 49/17, Old SC No. 190/15
FIR No.426/15, P.S. Mundka
U/s 363/366/376/342 IPC &
4 of POCSO Act

State Vs. Suraj @ Rahul

20.06.2020

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)
Sh. Bipul Kumar, Ld. Counsel for accused Suraj @ Rahul
(contacted through phone)
IO W/SI Sarita (present through video conferencing)

IA No.03/2020

This is an application dated 12.03.2020 u/s 439 Cr.PC on behalf of applicant/accused Suraj @ Rahul for grant of bail.

Reply dated 20.06.2020 filed by the IO.

When the Ld. Counsel was contacted for joining through video conferencing, he has informed that he is out of station and has requested for a date of 04.07.2020.

At request, adjourned for hearing on the bail application on **04.07.2020 at 2 pm** through video conferencing.

IO is directed to produce the prosecutrix on that date and shall appear on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/20.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.540/14, P.S. Tilak Nagar
U/s 302/307/393 IPC

State Vs. Balvinder Singh @ Bablu

20.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Jaspreet Singh, Ld. Counsel for accused Balvinder Singh @
Bablu
(both present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Balvinder Singh @ Bablu for grant of interim bail.

Ld. Counsel submits that no other application except the one, pending for 08.07.2020 for regular bail and he wants to withdraw the same and wants to press upon his bail application for interim bail for 45 days submitting that his case is covered within the terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19.

The conduct report from jail has been received from Jail Superintendent. As per such report, the conduct of the accused has been 'satisfactory' in jail.

Issue notice to IO/SHO to submit the report on antecedents and previous involvements of the accused as per SCRB/NCRB.

List the matter on **27.06.2020** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/20.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.149/19, P.S. Anand Parbat
U/s 354B/354D/506 IPC & 12 POCSO Act

State Vs. Aman

20.06.2020

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh. Rajesh Kumar, Ld. Counsel for accused Aman
IO SI Bhawna
(all present through video conferencing)*

This is second application dated 19.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Aman for grant of bail.

Reply dated 19.06.2020 filed by the IO alongwith previous crime record, as per which there is no other involvement of the accused.

It is submitted that the first bail application was dismissed on 15.04.2020, but thereafter, the charge-sheet has been filed as the investigation has been completed.

IO has informed that the prosecutrix was duly served with the notice in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi, but she has refused to join the proceedings.

In support of the bail application, it is submitted by the Ld. Counsel for the applicant/accused that it was a case of quarrel and false allegations have been made against the accused. Also that, accused is in custody for last 3 months and that the charge-sheet in the case has already been filed. Also that, the accused is a student of B.Sc. 2nd year.

On behalf of the State, to counter the contentions of the Ld. Counsel for the accused, it is submitted that the prosecutrix has not yet been examined in the Court and the offences are serious in

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State Vs. Aman

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nature. Thus, it is submitted that granting bail to the accused will hamper the trial as the chances of tempering of evidence and hampering of the trial cannot be ruled out.

Considering the nature of offences alleged, the manner of occurrence as reported in the reply of IO, the period of custody of the accused, also considering the covid pandemic and the directions of the Hon'ble Supreme Court and of Hon'ble High Court regarding the de-congestion of jails, also observing the period of punishment for the offences alleged, the court is of the considered view that in this outbreak of Covid-19, no purpose would be served by keeping the accused in jail as investigation has already been completed.

Thus, the accused is admitted on bail on furnishing bail bond and surety bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. Duty MM, subject to the conditions:

1. He shall not leave the city without permission of the court.
2. He shall not visit the place of prosecutrix or her expected places of visits in any manner during trial and shall not try to temper the evidence or hamper the trial, in any manner.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the trial without any single default.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of regular bail to accused Aman stands disposed of.

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FIR No.149/19, P.S. Anand Parbat
U/s 354B/354D/506 IPC & 12 POCSO Act

State Vs. Aman

20.06.2020

Copy of the order be sent to the concerned Jail
Superintendent for necessary information and compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/20.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.212/13, P.S. Mundka
U/s 302/307/393 IPC

State Vs. Ratan Singh & Anr.

20.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Harsh Jaidka, Ld. Counsel for accused Ratan Singh
IO Inspector Sanwar Mal
(both present through video conferencing)*

This is an application dated 16.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ratan Singh for grant of interim bail for taking care of the father who is co-accused and of the age of around 80 years and as per the telephonic information received by the counsel, he is not keeping good health and required urgent care.

IO has submitted the previous involvement report submitting that there is no previous involvement of the accused.

The conduct report from jail has been received from Jail Superintendent. As per such report, the conduct of the accused has been 'satisfactory' in jail.

Ld. Counsel for the accused has submitted that the accused is in custody since 04.10.2013 and that his case is covered within the parameters of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19.

It is further submitted that his father who is co-accused is about 80 years of age and is suffering from various ailments and needs proper medical care and there is nobody to look him after during this pandemic of corona. Also that, he is at the mercy of neighbours/relatives who are residing separately from his house..

Observing that the accused is in custody for last 7 years, he has good conduct report in jail during his custody and his

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State Vs. Ratan Singh & Anr.

20.06.2020

antecedents are clean having no previous involvement from the report of IO, thus, considering that the accused is covered within the parameters of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court constituted for de-congestion of jail during covid pandemic, the accused is granted interim bail for a **period of 45 days, from the date of his release**, on furnishing bail bond and surety bond of Rs. 50,000/- with one surety, to the satisfaction of Ld. Duty MM, subject to the conditions that the accused shall surrender himself on expiry of the period of interim bail by 5' O Clock in the Tihar Jail with the report in writing to be filed in the court on the same day by 5 O' Clock through his counsel regarding the compliance, with the conditions :

1. That the accused shall not meet, visit or contact any of the witnesses of this case, particularly, the witnesses whose examination is not yet completed in any manner and shall stay away from the places of their residences.
2. He shall not leave the city/country without permission of the court.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the trial without any single default.
5. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused/applicant Ratan Singh stands disposed of.

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State Vs. Ratan Singh & Anr.

20.06.2020

Ld. Counsel has requested to permit him to withdraw his pending bail application which is fixed for 14.07.2020. The same is dismissed as withdrawn.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/20.06.2020